

(ख) परिवार नियोजन कार्यक्रम के लिये यूनिसेफ की कोई गाड़ी नहीं दी जाती है। मध्य प्रदेश के 446 प्राथमिक स्वास्थ्य केन्द्रों में से 164 प्राथमिक स्वास्थ्य केन्द्र 1970 के अन्त तक बिना गाड़ियों के थे।

(ग) किमी एक मान्यताप्राप्त (बवाली-काइड) प्राथमिक स्वास्थ्य केन्द्र, को गाड़ियां प्रादणित करने के मानदण्ड इस प्रकार हैं:—

- (i) उसके पास एक अच्छी इमारत हो जिसमें शुद्ध पानी और साफ सुथरे शौचालयों की सुविधाएँ हों।
- (ii) कर्मचारियों के निर्धारित प्रतिमान के अनुसार भनिवार्य कर्मचारी।
- (iii) भ्रापातकालीन/प्रसूति रोगियों के लिये पलंग।
- (iv) प्रति प्राथमिक स्वास्थ्य केन्द्र के लिये कम से कम तीन उप-केन्द्र।
- (v) गाड़ी के चालक के वेतन महित गाड़ी के रख-रखाव के लिये समुचित बजट व्यवस्था।

वे उद्युक्त मानदण्ड प्राथमिक स्वास्थ्य केन्द्रों को पूरी यूनिसेफ सहायता प्राप्त करने के हैं। यदि कोई प्राथमिक स्वास्थ्य केन्द्र मासिक सहायता दिये जाने का पात्र पाया जाता है तो उसे एक गाड़ी दी जा सकती है बशर्त कि वहाँ एक प्रशिक्षित चिकित्सा अधिकारी काम कर रहा हो और चालक के वेतन सहित गाड़ी के रख-रखाव के लिये धन की व्यवस्था करी गयी हो।

**Revolving Funds in the States for Acquisition and Development of Land for Urban Expansion**

4534. **SHRI K. C. PANDEY** : Will the Minister of **WORKS AND HOUSING** be pleased to state :

(a) whether on the recommendations of Main Working Group on Health and Urban Development, a huge sum had been allo-

cated in the Fourth Plan for giving loans assistance to the State Governments for setting up revolving funds for acquisition and development of land and for urban expansion ;

(b) if so, the amount allocated to U.P. and its distribution district-wise ; and

(c) the principles on which district-wise allocation was made ?

**THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL)** : (a) to (c). The Fourth Five Year Plan does not specify any amount (s) to be given as loan/assistance by the Centre to the State Governments for setting up revolving funds for acquisition and development of land and for urban expansion. From the beginning of the Fourth Five Year Plan, Central financial assistance to State Governments, including Uttar Pradesh, is given in the shape of "block loans" and "block grants" for all the State Sector schemes taken together. The amount is determined each year after taking into account the size of the annual Plan, availability of resources etc. No amount of the Central block assistance is relatable to any specific scheme or head of development. The State Governments are free to allocate the block Central assistance to various schemes and projects included in their Plan on the basis of their own requirements and priorities. In addition, loans from the Life Insurance Corporation of India are also made available to the State Governments every year which can be utilised for acquisition and development of land and also for housing in urban areas.

Allocations of funds for utilisation in various Districts of a State is the concern of the State Governments.

**Recruitment of Local Persons in Fertilizer Factory at Gorakhpur**

4535. **SHRI K. C. PANDEY** : Will the Minister of **PETROLEUM AND CHEMICALS** be pleased to state :

(a) whether some criteria have been laid down for recruitment of local persons in the Fertilizer Factory at Gorakhpur ;

(b) if so, the criteria laid down ;

(c) whether any complaints were received for non-observance of the recruitment criteria ; and

(4) if so, how it was dealt with ?

**THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI) :** (a) and (b). The Gorakhpur plant of Fertilizer Corporation of India is also governed by the recruitment and promotion rules of the Corporation. These rules *inter alia* provide for recruitment to Class III and Class IV posts at Gorakhpur through the local Employment Exchange so as to facilitate recruitment of local people to these posts. A directive has also been issued to the Corporation for reservation of vacancies for Scheduled Castes and Scheduled Tribes in accordance with the existing policy of Government

(c) and (d). Complaints, whenever received by Government are duly examined and action as appropriate, is taken. Similar action is also taken by the FCI in respect of the complaints received by the Corporation.

**Financial Assistance for Drinking Water in Urban Areas of Uttar Pradesh**

4536. **SHRI K. C. PANDEY :** Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) whether the Government of Uttar Pradesh have asked for any special financial assistance from the Central Government during the last three years to solve the problem of drinking water in urban areas ; and

(b) if so, the main features thereof and the action taken by Government ?

**THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU) :** (a) and (b). Information is being collected and will be laid on the Table of the Sabha when received.

**Advertisements of North Korean Consulate General against Countries friendly to India**

4538. **SHRI PILOO MODY :** Will the Minister of EXTERNAL AFFAIRS be pleased to state whether the advertisements from the North Korean Consulate-General carried propaganda against countries friendly to India, such as the United States of America, Federal Republic of Germany, the Republic of Korea, Japan etc. ?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) :** Yes, Sir. The attention of the Consulate-General of the Democratic People's Republic of Korea has been drawn to the impropriety of criticising countries friendly to India. The Consulate-General of DPRK has assured us that they would abide by established practice in such matters.

**Policy of North Korea Re : Sino-Indian Border Dispute**

4539. **SHRI PILOO MODY :** Will the Minister of EXTERNAL AFFAIRS be pleased to state the known or declared policy of the Government of North Korea in regard to the India-Communist China border dispute ?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) :** In 1963 DPRK had publicly expressed support for China on the India-China Border question,

**Adjustment of Cost of Exploration and Exploratory Wells with the Income of Crude Oil and Gas from Gujarat and Assam States**

4540. **SHRI D. D. DESAI :** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether the cost of exploration and exploratory wells in areas other than Gujarat and Assam are adjusted against income from crude oil and gas from Gujarat and Assam ; and

(b) if so, the basis of the calculation of the cost of gas charged by Oil and Natural Gas Commission from Gujarat State ?

**THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI) :** (a) Yes, Sir. The cost of exploration, including exploratory Wells, in the various areas in the country where Oil and Natural Gas Commission conducts its operations, are recovered over a period of 15 years, from the income derived by the Commission from the sale of crude oil and natural gas from its various fields including those in Gujarat and Assam.

(b) The calculation of the price of